

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

09.01.2012

OA No. 585/2011 with MA 356/2011

Mr. Vinod Goyal, Counsel for applicant.

Learned counsel for the applicant wants to withdraw the OA as well as MA with liberty reserved to him to file a detailed representation before the appropriate authority.

Having considered the request made on behalf of the applicant, liberty is given to the applicant to file a detailed representation raising all the pleas which are taken in the present OA. It is for the respondents to consider the same in accordance with the provisions of law.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar,  
(Anil Kumar)  
Member (A)

*K. S. Rathore*  
(Justice K.S. Rathore)  
Member (J)

*ahq*

*copy given vide*

*No 42  
16/1/12*